

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3705

TO BE ANSWERED ON AUGUST 09, 2017

MINIMISING WASTE GENERATION

No. 3705 SHRI PRATHAP SIMHA:
 KUMARI SHOBHA KARANDLAJE:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether with country's urban population growing at 3 - 3.5 % annually, the urban waste generated by cities is expected to increase by 5% every year;

(b) whether to minimise use, the Government plans to impose a Landfill Tax, build sanitary landfills for disposing of residual waste so that there is less pollution in cities and if so, the details thereof;

(c) whether it is the responsibility of ULBs to ensure compliance with segregation of waste at source, as per the Solid Waste Management Rules, 2016;

(d) if so, whether to minimise waste generation and to ensure segregation, the Government also plans a User Fee and Penalties for non-compliance and littering and if so, the details thereof; and

(e) whether the Government plans any Policy for informal waste recycling sector in cities, i.e. Ragpickers/Waste Buyers and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND
URBAN AFFAIRS

(RAO INDERJIT SINGH)

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(a) Yes, Madam.

(b) The residual waste, if any, after treatment, recycling and processing, should go to Secured Landfill as Solid Waste Management, Rule 2016. However, the user fee / charges for Solid Waste Management (SWM) is the subject matter of ULBs and States. Ministry has not proposed anything called "Landfill Tax".

(c) Yes, Madam.

(d) Swachh Bharat Mission (Urban) has the target to provide door to door collection of Municipal Solid Waste in all the statutory Cities / Towns across the Country. Ministry has published "Draft Model Municipal Solid Waste (Management & Handling), Cleanliness and Sanitation Rules / Bye-Laws" for the guidance of ULBs / States for sustainable SWM including levy of user fee and penalties for non-compliance and littering. It is for the ULBs & States to implement such Byelaws / Rules.

(e) As per Solid Waste Management Rule 2016, it is the duty and responsibility of local authorities to "setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities". Under Swachh Bharat Mission - Urban, a guide titled "An Inclusive Swachh Bharat through the integration of the Informal Sector: A Step by Step Guide" has been published to help ULBs & States to integrate informal waste pickers.
